5

NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO.

PETITION NUMBER

: TCP/77/2016

NAME OF THE PETITIONER(S)

: MOANA HONGKONG LIMITED

NAME OF THE RESPONDENT(S)

: MOANA TECHNOLOGIES (INDIA) PVT. LTD. &

8 OTHERS

UNDER SECTION

: 397/398

S.No. Name (in Capital)	Represented by	Signature
JASMEET SINGH P.GIRIDHARAN DOMINIC S. DAVID	COUNSEL FOR PETITIONER	AG.
P.S.SUMAN 2. B.DESIKAN	COUNSEL FOR RI, RS, RS, Rg, Re, Rq.	Denihom.B.

ORDER

Counsel for petitioner present. Counsel for respondents except R2 & R4 present. Counsel for petitioner reported that notices sent to R2, R4 & R6 were not served as it was 'returned'. The same was reported by way of affidavit. Counsel for petitioner reported that he is not seeking any reliefs against R2 & R6. Counsel for R1 undertakes to furnish the new address of R4 to enable the counsel for the petitioner to serve notice to R4. After getting new address, the petitioner is directed to serve notice on R4 and file proof of sending and effecting the service alongwith the affidavit by the next date of hearing. Put up on 21.11.2016 at 10.30 A.M.

(Ch.Mohd.Sharief Tariq) Member (Judicial)

(K Anantha Padmanabha Swamy) Member (Judicial)